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THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati, the 3rd October, 2024

No. HC.XV.08/2024/111/RV.— After consideration of the written statement submitted by Shri Nikunja Boro, Chief Judicial Magistrate, Karimganj, suspended vide High Court Notification No. HC.XV.08/2024/64/RV., dated 12.08.2024, the High Court has been pleased to revoke the suspension order and to reinstate him under Rule 6(5) of Assam Services (Discipline & Appeal) Rules 1964.

A minor penalty of withholding of 1 (one) annual increment, without cumulative effect, has been imposed upon Shri Boro. Accordingly, the Departmental Proceeding against Shri Boro, stands closed.

By order


Sd/-

Chatra Bhukhan Gogoi
REGISTRAR (VIGILANCE)

Memo No. No. HC.XV. 08/2024/111A/RV., Dated: 03.10.2024

Copy forwarded for information and necessary action to :-

1. The L.R.-cum-Secretary to the Government of Assam, Judicial Department, Dispur, Guwahati-6.
2. The Principal Accountant General, Assam, Maidamgaon, Beltola, Guwahati
3. The District and Sessions Judge, Karimganj.
4. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
5. Shri Nikunja Boro, Chief Judicial Magistrate, Karimganj, PIN-788710
6. The Deputy Director, Assam Government Press, Bamunimaidan, Guwahati-21, for publication of the above notification in the Assam Gazette
7. The Treasury Officer, Karimganj.
8. The Project Manager, Gauhati High Court, Guwahati, for uploading this Notification in the Official Website of the Gauhati High Court, Guwahati.
9. The Private Secretary to Hon'ble Mr./Mrs. Justice.....
Gauhati High Court, Guwahati.
10. The C.A. to Registrar General/Registrar (Judl.)/Registrar (Admn.), Gauhati High Court, Guwahati.


3/10/2024
REGISTRAR (VIGILANCE)